

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022**

IN THE MATTER OF:

LIYAKAT ALI & ORSAPPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORSRESPONDENTS

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FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent/Tirupati Baalaji Fiberrrs Private Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 20.10.2022

E-mail: utkarsh.sharma7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022**

IN THE MATTER OF:

LIYAKAT ALI & ORSAPPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT /MEENU PAPER
MILLS PRIVATE LIMITED WITH SUPPORTING
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Reply is being filed on behalf of Tirupati Baalaji Fiberris Private Limited, through its Senior Accountant Mr. Shailender Kumar, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Reply is being filed in compliance of order dated 21.07.2022 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings. Vide its order dated 21.07.2022, this Hon'ble Tribunal

has taken note of a letter having been sent by some inhabitants of Village Dhandeda, Tehsil and District Muzaffarnagar, Uttar Pradesh, including the lead Applicant Mr. Liyakat Ali, wherein the inhabitants of the village have raised concerns regarding the discharge of effluents from inter-alia the industrial premises of the Answering Respondent into the drain abutting the agricultural land of the inhabitants of the village. The inhabitants of the village have also complained about the blockage of the drain due to the negligence on the part of contractors of the government departments, leading to flow of the discharged effluent into their land, resulting in damage to their wheat and sugarcane crops.

3. That taking note of the grievances addressed by the inhabitants of the village in their letter, this Hon'ble Tribunal, vide its order dated 28.04.2022, constituted a Joint Committee comprising of representatives from the Uttar Pradesh Pollution Control Board [UPPCB] and the District Magistrate, Muzaffarnagar to submit a factual

and action taken report in the matter. This Hon'ble Tribunal specifically directed the Joint Committee to undertake site visits of the area, look into the grievances of the Applicants [inhabitants of the village] and take requisite action.

4. That in compliance of order dated 28.04.2022 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar, Regional Officer, UPPCB, Muzaffarnagar, Assistant Environment Engineers, UPPCB, Muzaffarnagar, undertook site visits of the industries in the concerned area, including the industrial premises of the Answering Respondent, and collected samples from the final outlet point of the Effluent Treatment Plant at each industrial premises, from where the discharge of the treated effluent takes place into the Dhandhera drain, which is the drain in question.
5. That a perusal of the Joint Committee report dated 18.07.2022, as obtained from the official website of this

Hon'ble Tribunal, clearly reveals that at the time of inspection, the ETP at the industrial premises of the Answering Respondent was found operational and all the parameters, qua the sample in respect of the industrial premises of the Answering Respondent [Test Report annexed as Annexure-10 to the Joint Committee Report], were found to be within the stipulated norms.

6. That it has also been noted in the Joint Committee Report that at the end point of the ETP at the industrial premises of the Answering Respondent, the Online Continuous Effluent Monitoring System [OCEMS] is installed, which is connected with both the Central Pollution Control Board [CPCB] server at Delhi as well as the UPPCB server at Lucknow and that during the time of inspection, all the parameters displayed on the screen were found to be within the prescribed norms. It is respectfully submitted that OCEMS ensures round the clock monitoring of the effluent discharge and air emission done from the industrial premises of the Answering Respondent and a

perusal of the data from the OCEMS, available with the CPCB and the UPPCB, shall substantiate the fact that the industrial unit of the Answering Respondent is compliant in all respects and the effluent discharge from it is taking place well within the prescribed norms, thus posing no threat to the environment in general and the agricultural fields of the inhabitants of the nearby village in particular.

7. That it has also been noted in the conclusions of the Joint Committee Report dated 18.07.2022 that all the industrial units in the area were found complying with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. It has also been noted in the conclusion that due to the overflow of the Dhandhera drain, resulting in the treated effluent entering the agricultural fields of the villagers and causing some damage to their agricultural crops, loss to the tune of Rs. 2,21,250/- was caused to the villagers [as computed by the Revenue Department, Muzaffarnagar], which has

been duly paid to them. Further, additional compensation towards removal of sludge from the agricultural land of Mr. Liyakat Ali and Mr. Hashim Ali, amounting to Rs. 49,000/- has also been paid to them.

8. That despite the industries in the area not being responsible for the maintenance and upkeep of the Dhandhera drain, which merges into River Kali via the Begrajpur drain and the maintenance of which is the responsibility of the concerned government department, and them not being at any fault for the overflow from the drain, as a goodwill gesture towards the local populace of the area, the industries came together to make contributions for the payment of the aforesaid compensation to the villagers.
9. That it is evident from the conclusions drawn in the Joint Committee Report dated 18.07.2022 that the Joint Committee had an interaction with Mr. Liyakat Ali and other villagers, and they were assured that the villagers

have been compensated for the losses suffered by them due to the overflow of the drain. The villagers also stressed that they have no remaining grievance against either the industries or the contractor/ government department. An Affidavit was also submitted by Mr. Liyakat Ali, the lead Applicant in the present matter, which is annexed as Annexure-15 to the Joint Committee Report, affirming the above.

10. That taking into account all the facts and circumstances, a categorical recommendation has been made in the Joint Committee Report dated 18.07.2022 that the Irrigation Department shall ensure de-silting of the Dhandehra drain from time to time so that another instance of overflowing from the drain does not take place.
11. That in its order dated 21.07.2022, this Hon'ble Tribunal took note of the contents of the Joint Committee Report and raised certain questions regarding the waste

generated at each industrial unit in the area and the mode of disposal of such waste. This Hon'ble Tribunal also observed in its order that the details pertaining to the various consents and permissions, granted in favour of each industrial unit, and the extent of their compliance, have not been given. For this purpose, this Hon'ble Tribunal directed the Joint Committee to undertake further visits to the industries in the area and look into all relevant aspects, obtain copies of the consent documents, verify the factual position, including compliance with the consent conditions and environmental norms, and submit another report to this Hon'ble Tribunal. Vide the same order dated 21.07.2022, this Hon'ble Tribunal also issued notice to all the industries in the area, including the Answering Respondent.

12. That the Joint Committee Report, which was to be submitted before this Hon'ble Tribunal in compliance of

order dated 21.07.2022, is yet to be uploaded on the official website of this Hon'ble Tribunal, which leads the Answering Respondent to believe that the same is yet to be filed. The Answering Respondent craves the leave of this Hon'ble Tribunal to file an additional response to the contents of the report which may be submitted by the Joint Committee in the future but by way of the present Reply, the Answering Respondent seeks to endeavour to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.

13. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests.

It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its premises.

14. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
15. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The current consents, granted by the UPPCB to the Answering Respondent under the above named statutes, are valid till 31.12.2024.

Copy of the consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-1**.

Copy of the consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-2**.

16. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, which is valid till 16.11.2022.

Copy of the Authorization dated 17.11.2017, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, is annexed and marked as **Annexure-3**.

17. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical

waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility [TSDf] of Bharat Oil and Waste Management Limited, which is licensed by the Ministry of Petroleum and Natural Gas, Government of India, CPCB, UPPCB and is also registered with the Ministry of Environment, Forest and Climate Change, Government of India.

Copy of the Membership Certificate of the Answering Respondent with Bharat Oil and Waste Management Limited, along with a recent Form 10, is annexed and marked as **Annexure-4 [Colly]**.

18. That the Plastic Waste generated at the industrial unit is presently being sent to the Chittor Cement Cement Plant, Chittorgarh, owned by Nuvoco Vistas Corp. Ltd., with the waste being collected from the industrial unit of the Answering Respondent by a business associate of Nuvoco Vistas Corp. Ltd.

Copy of Certificate of material received for co-processing, issued by Nuvoco Vistas Corp. Ltd. in favour of the Answering Respondent, is annexed and marked as **Annexure-5.**

19. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is disposed of by means of land filling by independent contractor, Mr. Sandeep Kumar, with instructions to the independent contractor to dispose the ash in a scientific and environmentally friendly manner and to observe all precautions during transportation of fly ash, including covering of ash with tarpaulin to prevent fugitive emission.

Copy of contract between the Answering Respondent and Mr. Sandeep Kumar for fly ash disposal is annexed and marked as **Annexure-6.**

20. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its sole borewell, which is valid till 18.01.2027. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copy of the No Objection Certificate, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-7**.

21. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee, at the time the inspection of the industrial unit of the Answering Respondent was done by the Joint

Committee, in compliance of the order dated 21.07.2022 passed by this Hon'ble Tribunal. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.

22. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation. The cause of action in the present Letter Petition pertains to overflowing of the Dhandhera drain, due to which some damage was caused to the crops in the nearby agricultural fields of the villagers and the Answering Respondent cannot be faulted in any manner for the said occurrence, as the Answering Respondent

ensures at all times that only treated effluent, conforming to the stipulated norms, is discharged into the drain and the Answering Respondent is not responsible in any manner for the maintenance and upkeep of the drain, which is under the duty sphere of the concerned government agencies.

23. That moreover, considering that the villagers were also not at fault for the overflow in the drain and damage to their crops, as a goodwill gesture, the Answering Respondent, along with the other industrial units, made voluntary contributions to compensate the villagers for their losses.

24. That it is relevant to mention that the discharge into the Dhandhera drain is also made by the local villagers and some other units functioning in the nearby area. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the maintenance and

upkeep of the Dhandhera drain, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

25. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent/ Tirupati Baalaji Fiberr Private Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 20.10.2022

E-mail: utkarsh.sharma7@gmail.com



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:
LIYAKAT ALI & ORS.

NOTARY

....APPLICANTS

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Shailender Kumar, S/o Late Mr. Ramesh Chand, aged 40 years, R/o 806/22, Main Road, Janakpuri, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

NOTARY

1. That I am the Senior Accountant at Tirupati Baalaji Fiberrrs Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tirupati Baalaji Fiberrrs Private Limited.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

NOTARY

Shailender Kumar
DEPONENT

NOTARY



VERIFICATION

Verified at Muzaffarnagar on this day of October, 2022 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY

Shailender Kumar
DEPONENT

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
17 OCT 2022

Shailender Kumar
I, the deponent above, have been satisfied to explain the content of my affidavit which has been read out and explained to me to the deponent fee charged
Muzaffarnagar

Shailender Kumar
DEPONENT



U.P. Pollution Control Board

ANNEXURE-1

CONSENT ORDER

Dated : 27/01/2020

Ref No. -
69143/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BALAJI FIBRES LTD
9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No :6210038

Dated :27/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. TIRUPATI BALAJI FIBRES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date:
2020.01.27
16:44:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date:2020.01.27
16:44:46 +05'30'

CEO

C-3.



TRUE COPY

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TIRUPATI BALAJI FIBRES LTD vide

Dated : 27/01/2020

Consent Order No. 6210038/ Water

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using waste paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 7 KLD | Septic Tank |
| 2 | Industrial | 350 KLD | ETP |

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|------------------------|----------------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 7 KLD |
| 2 | Total Suspended Solids | As per EP Rules 1986 |
| 3 | COD | As per EP Rules 1986 |
| 4 | BOD | As per EP Rules 1986 |
| 5 | Total Suspended Solids | |
| 6 | Oil & Grease | As per EP Rules 1986 |

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

| Industrial Effluent | | |
|---------------------|------------------------|----------------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 350 |
| 2 | Total Suspended Solids | As per EP Rules 1986 |
| 3 | BOD | As per EP Rules 1986 |
| 4 | COD | As per EP Rules 1986 |
| 5 | Oil & Grease | As per EP Rules 1986 |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 12This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.27 16:45:06 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO

C-3.


TRUE COPY



U.P. Pollution Control Board

ANNEXURE-2

CONSENT ORDER

Ref No. -
69154/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 27/01/2020

To,

Shri NAVEEN AGARWAL
M/s TIRUPATI BALAJI FIBRES LTD
9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No. 6210302

Dated : 27/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TIRUPATI BALAJI FIBRES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.27 16:47:06 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.27 16:47:24 +05'30'

CEO

C-3.


TRUE COPY

U.P. Pollution Control Board

Dated : 27/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing, Printing and Kraft Paper- 150 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|----------------------|--------------------|-----------|--------------------|----------------------|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 1 & 2 | Coal and Agro fuel | 1 | Particulate Matter | As per EP Rules 1986 |
| 2 | | | 1 | Sulphur Dioxide | As per EP Rules 1986 |
| 3 | | | 1 | Oxides of Nitrogen | As per EP Rules 1986 |

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|--------------------|----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Rules 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Rules 1986 |
| 3 | 1 | Oxides of Nitrogen | As per EP Rules 1986 |

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall send the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.27
16:47:41 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO

C-3.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

ANNEXURE-3

Ret. no- H12-118 C-3/Haz-231/MZR/2017

Dated :

Regd. 17-11-17

To.

M/s Tirupati Balaji Fibers Ltd,
9th Km. Bhopa Road,
Muzaffarnagar.

Subject:- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. Number of authorization and date of issue : 057127/Hazardous/17-11-17
2. Reference of application (No. and date) : 06.10.2017
3. Mr Naveen Agarwal, Director of M/s Tirupati Balaji Fibers Ltd is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km. Bhopa Road, Muzaffarnagar.

Details of Authorisation

| Sl. No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilization or co-processing, etc. | Quantity (ton/annum) |
|---------|---|--|---|
| | As per schedule I Cat. 5.1 Used or spent oil/ Reject grease Cat. 33.2 Contaminated cotton rags or other cleaning materials | Disposal through TSDF | 160 Kg/Annum 120 Kg/Annum 12 Kg/Annum |

1. The authorization shall be valid for a period of Five years from the date of issue of this letter.
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any):
General conditions of authorization:
 1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
 3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
 4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty".


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- 7 It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
- 8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 11 The importer or exporter shall bear the cost of Import or export and mitigation of damages if any.
- 12 An application for the renewal of an authorisation shall be made as laid down under these Rules.
- 13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
- 14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B Specific conditions:

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
7. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

(M/s Tirupati Balaji Fibers Ltd. 9th Km, Bhopa Road, Muzaffarnagar.)

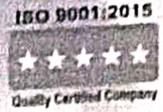
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
10. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorisation issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
12. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
13. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.
14. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
15. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
16. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
17. Ground water monitoring report of premises shall be submitted within one month.
18. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.


Member Secretary

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action.

EE, I/C Circle-3


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ANNEXURE-4 (COLLY)

BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. **Tirupatibaalaji Fiberrs Private Limited**

9th KM Boba Road, Muzaffarnagar Muzaffarnagar-251001, UP



is a registered member of our facility

Gata No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/4670/22

Member # :

February 28, 2023

Expiry Date :



One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2621 6466 or Email : sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Cordinator
sales@bharatoil.com
Digitally Signed By:Pragati Rohtagi
Date: 2022-03-17 11:03:18
IP: 122.160.48.54
ID: yEiPPRmi/mMSSTAdgBxAg==
Click here to E-verify

Authorized Signatory



For Bharat Oil & Waste Management Ltd.

Bharat Manglani
Director
sales@bharatoil.com
Digitally Signed By: Bharat Manglani
Date: 2022-03-17 14:04:46
IP: 49.36.182.150
ID: YeE7lI2ZuOeG/qkiM9w/CQ==
Click here to E-verify

Authorized Signatory



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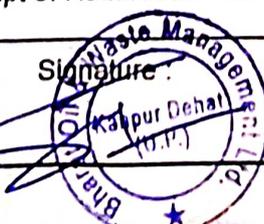
*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

FORM 10
[See rule 19 (1)]

Copy for SPCB
66364

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:

| | | | |
|---|--|------------|--|
| 1 Occupier's Name & Mailing Address (including Phone No. and email) |  | | |
| 2 Sender's Authorization No. | | | |
| 3 Manifest Document No. | 30 | Dt 26/9/22 | |
| 4 Transporter's Name & Address (including Phone No. and email) | Party - self | | |
| 5 Type of Vehicle | (Truck / Tanker / Special Vehicle) | | |
| 6 Transporter's Registration | | | |
| 7 Vehicle Registration No. | UP12AK3338 | | |
| 8 Receiver's Name & Mailing Address (including Phone No. and email) | (I) BHARAT OIL COMPANY (I) RE. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com (III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com | | |
| 9 Receiver's Authorization No. | (I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023 (ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 (iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023 | | |
| 10 Waste Description | Rejected Grease, oily sludge | | |
| 11 Total Quantity No. of Containers | 40kg m ³ or MT 40kg Nos. | | |
| 12 Physical Form | (Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid) | | |
| 13 Special Handling Instructions & Additional Information | Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage. | | |
| 14 SENDER'S CERTIFICATE | I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road | | |
| Typed Name & Stamp :  | Signature :  | | |
| 15 Transporter Acknowledgement of Receipt of Waste | Month Day Year | | |
| Typed Name & Stamp : | 09 26 20 22 | | |
| Signature : | Month Day Year | | |
| 09 26 20 22 | Month Day Year | | |
| 16 Receiver's Certificate for Receipt of Hazardous and other Waste | Month Day Year | | |
| Typed Name & Stamp : | 09 26 20 22 | | |
| Signature :  | Month Day Year | | |
| 09 26 20 22 | Month Day Year | | |

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ANNEXURE-5

Ref. no. - NVCL/CCP/Env./2022-23/107

Dated: - 17.08.2022

Certificate of material received for Co-processing

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Tirupati Balaji Fibers Pvt. Ltd. situated at 9th km. Bhopa road Muzaffarnagar-251001 (U.P.)" (GST Reg # 09AAACB3161E1Z3) through our business associate M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) at our Chittor Cement Plant, Chittorgarh during the month of July'22.

M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) collects segregates & reduces the moisture in the material. After proper sorting & drying of the material, M/s Harshit Trading Company then supplies the same to us in dedicated vehicle for co-processing.

M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) has collected Plastic waste from M/s Tirupati Balaji Fibers Pvt. Ltd. (GST Reg # 09AAACB3161E1Z3) Muzaffarnagar, Uttar Pradesh- 251001: -

| Month | Type of Waste | Qty Received (MT) |
|---------|---------------|-------------------|
| July'22 | Plastic Waste | 13.56 |

Thanking you with regards

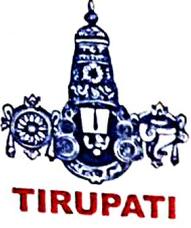
For Nuvoco Vistas Corp. Ltd.



Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)


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TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED

(Formerly Known as : TIRUPATIBAALAJI FIBERRS LIMITED)

Manufacturers of : Quality Grade Kraft Paper

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar-251001 (U.P.) INDIA
Ph. : +91-7500300051, +91-7500300046, E-mail : info.tirupatibalaji@gmail.com

ANNEXURE-6

CIN : U21000UP1995PTC073074

राखी निस्तारण का ठेका

मैसर्स तिरुपतिबालाजी फाइबर्स प्राइवेट लिमिटेड की ओर से श्री संदीप कुमार पुत्र श्री रजपाल निवासी ग्राम मखियाली जिला मुज़फ्फरनगर को राखी उठाने एवं उसको उचित स्थान पर निस्तारण हेतु ठेका प्रदान किया जाता है साथ ही साथ यह प्रमाण भी (श्री संदीप कुमार की तरफ से) लिया जाता है कि श्री संदीप कुमार इस राखी का निस्तारण केवल ज़मीन के भराव हेतु ही करेंगे।

(कृते तिरुपति बालाजी फाइबर्स प्राइवेट लिमिटेड)

Sandeep Kumar

(डायरेक्टर)

स्वीकृति :-

मै संदीप कुमार पुत्र श्री रजपाल उपरोक्त ठेके को समस्त शर्तों सहित स्वीकार करता हू।

Sandeep Kumar

(संदीप कुमार)

(प्रधान ग्राम पंचायत मखियाली)

दिनांक - 24-09-2021


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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE-7

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC038113

VALID FROM 19/01/2022 TO 18/01/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202112000597

| | | | |
|--------------------------|----------------------------------|--------------------------|------------------|
| Name of the Owner | NAVEEN AGARWAL | Company Name | TIRUPATIBAALAJI |
| Designation | DIRECTOR | कंपनी का नाम | FIBERRS PVT.LTD. |
| पद | | Authorization Letter | Download |
| Company Address | 9TH KM,BHOPA ROAD,MUZAFFARNAGAR. | प्राधिकार पत्र | |
| कंपनी का पता | | Application Form Serial | MZFN1221NIN0093 |
| Address of the Applicant | 9TH KM BHOPA ROAD MUZAFFARNAGAR | No. | |
| Date of Submission | 27/12/2021 | Specimen Signature | |
| Location Particulars | | | |
| District | Muzaffar Nagar | Block | MUZAFFARNAGAR |
| Plot No. /Khasra No. | 9TH KM BHOPA ROAD,MUZAFFARNAGAR | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |

Particular of the Existing Well and Pumping Device

| | | | |
|--|------------------|--|-------|
| Date of Construction/Sinking of the Well | 15/04/1994 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 60.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 33.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m ³ /hr.) | 60.00 |


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Date of Energization (In Case of Electric Pump)

30/04/1994

Maximum Allowable Rate of 60.00

Maximum Allowable 10.00

Withdrawal (m³/hr.):

Running Hours Per Day:

216000

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S No | Quantum of Ground water withdrawal (cum/day) | No. of piezometers required | Monitoring Mechanism | |
|------|--|-----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date 05/02/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

TRUE COPY

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 277 OF 2022

Liyakat Ali & Ors.Applicants
Versus
State of U.P. & Ors.Respondents

KNOW ALL to whom these present shall come that I/We, Tirupati Baalaji Fiberr Private Limited, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

I/We the undersigned do hereby agree to ratify and confirm all acts done by advocate or his substitute in the aforesaid matter as my/our own acts, as if done by us to all intents and purposes and that it shall be our duty to keep constant communication with the advocate to seek updates of the case.

I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this _____ day of October, 2022.

Accepted subject to the terms of the fees.

Utkarsh Sharma
ADVOCATE UP 2599/2011

CLIENT

For Tirupatabaalaji Fiberr Private Limited

[Signature]
Auth. Sign.